



कार्यालय प्रधान मुख्य आयकर आयुक्त (अंतराष्ट्रीय कराधान)
Office of the Principal Chief Commissioner of Income Tax (International Taxation)
तृतीय तल, ई-2 ब्लॉक, सिविक सेंटर/ 3rd Floor, E-2 Block, Civic Centre,
नई दिल्ली/ New Delhi - 110001
फोन/Phone : 011-23662048, फैक्स/Fax :011-23234397

F. No. Pr. CCIT(IT)/Delhi/Juris./ Eq. Levy /2020-21/ 1414

Dated: 03-03-2021

Corrigendum

In exercise of powers conferred by the Central Board of Direct Taxes (CBDT) under sub-section (1) and (2) of section 120 of the income-tax Act, 1961 read with section 178 of the Finance Act 2016 and in view of CBDT's Notification No. 20/F.No.189/3/2020-ITA-1 dated 20.03.2020 {S.O No. 1189(E)}, The Principal Chief Commissioner of Income-tax (International Taxation), hereby makes the following amendments in the Jurisdiction Order No.3/2020 vide F.No. Pr. CCIT(IT)/Delhi/Juris./ Eq. Levy /2020-21/789 dated 22.12.2020, namely:-

1. In S. No. 10, column no. 6 is replaced with:-

"All Persons or class of persons/ all assesseees who are assessed or assessable within the jurisdiction of Principal Commissioner of Income Tax/Commissioner of Income Tax, Delhi-12 and Principal Commissioner of Income Tax/Commissioner of Income Tax, Delhi-20".

2. In S. No. 11, column no. 6, after Entry No. (v),

The number and words (vi) "All Persons or class of persons/ all assesseees who are assessed or assessable within the jurisdiction of Principal Commissioner of Income Tax/Commissioner of Income Tax, Patiala" are inserted.

3. In S. No. 12, column no. 6, after Entry No. (iii),

The number and words (iv) "All Persons or class of persons/ all assesseees who are assessed or assessable within the jurisdiction of Principal Commissioner of Income Tax/Commissioner of Income Tax, Panchkula" are inserted.

4. In S. No. 15, column no. 6, after Entry No. (iv),

The number and words (v) "All Persons or class of persons/ all assesseees who are assessed or assessable within the jurisdiction of Principal Commissioner of Income Tax/Commissioner of Income Tax, Noida" are inserted.

5. In S. No. 18, column no. 6 is replaced with:-

"All Persons or class of persons/ all assesseees who are assessed or assessable within the jurisdiction of Principal Commissioner of Income Tax/Commissioner of Income Tax, Dehradun".

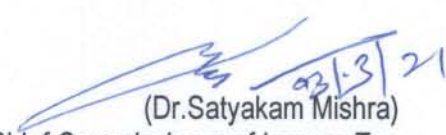
6. In S. No. 28, column no. 6, Entry No. (ii) stands deleted.

7. In S. No. 56, Entry No. (ii) of column no. 6 is replaced with:-

"All Persons or class of persons/ all assesseees who are assessed or assessable within the jurisdiction of Principal Commissioner of Income Tax/Commissioner of Income Tax, Hubli".

8. In S. No. 57, column no. 6 is replaced with:-

- i. All Persons or class of persons/ all assesseees who are assessed or assessable within the jurisdiction of ACIT/DCIT(IT) Circle, Kochi and ITO(IT) Ward-Kochi.
- ii. All Persons or class of persons/ all assesseees who are assessed or assessable within the jurisdiction of Principal Commissioner of Income Tax/Commissioner of Income Tax, Kochi-1 and Principal Commissioner of Income Tax/Commissioner of Income Tax, Kozhikode charges which are under the administrative control of Principal Chief Commissioner of Income Tax, Kerala.
- iii. All Persons or class of persons/ all assesseees who are assessed or assessable within the jurisdiction of Commissioner of Income Tax (Exemption), Kochi.
- iv. All Persons or class of persons/ all assesseees who are assessed or assessable within the jurisdiction of Principal Commissioner of Income Tax/Commissioner of Income Tax (Central), Kochi.


(Dr. Satyakam Mishra)
Pr. Chief Commissioner of Income Tax
(International Taxation), Delhi

Copy to:

1. The Chairman, CBDT, North Block, Delhi
2. The Member (L), CBDT, Delhi.
3. The Member (TPS & S), CBDT, Delhi.
4. The DGIT (Systems), Delhi.
5. All the Principal Chief Commissioners of Income-tax.
6. All the Chief Commissioners of Income-tax.
7. The Chief Commissioners of Income-tax (IT), Mumbai & Bangalore.
8. All Directors General of Income-tax (Investigation).
9. All Pr. Commissioners of Income-tax.
10. All Pr. Commissioners of Income-tax (Central).
11. All Commissioners of Income-tax (Exemption).
12. All Commissioners of Income-tax (Intl.Tax.) & Commissioners of Income-tax (IT&TP) in the International taxation Region.
13. The ADG (Systems)-3, Delhi for necessary action.
14. The Web Manager, "incometaxindia.gov.in" with request to upload on the website.
15. The Web Manager, "irsofficersonline.gov.in" with request to upload on the website.
16. The Web Manager, "incometaxindiaefiling.gov.in" with request to upload on the website.
17. Guard File.



(Dinesh Antil)
Joint Commissioner of Income Tax(Hq.)
O/o Pr. CCIT(IT), Delhi